

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3145
TO BE ANSWERED ON 13.12.2024

PRADHAN MANTRI MATRU VANDANA YOJANA

3145. SHRI SASIKANTH SENTHIL:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Government is in the process of reconsidering the criterion of minimum age, taking into account that women facing early pregnancy are at greater risk and should not be penalized, if so, the details thereof;
- (b) whether the Government is aware that Pradhan Mantri Matru Vandana Yojana (PMMVY) requires the husband's Aadhaar for registration, if so, the details thereof; and
- (c) whether software has been updated to remove this requirement, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) Under Pradhan Mantri Matru Vandana Yojana (PMMVY), maternity benefits are provided to eligible women aged between 18 years 7 months and 55 years. No proposal to revise the age criterion under PMMVY is under consideration of the Ministry of Women and Child Development.

(b) & (c) With the introduction of Umbrella Mission Shakti, of which PMMVY is a component, husband's Aadhaar is not mandatory for receiving maternity benefits under PMMVY. The Pradhan Mantri Matru Vandana Yojana Software (PMMVYSoft) has been developed accordingly.
